

Non-utilisation of Allocation by Delhi Administration

1720. SHRIMATI KRISHNA SAHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the plan allocation for financial year ending the 31st March, 1980 totalling Rs. 12 crores has not been spent by Delhi Administration owing to non-implementation of some schemes; and

(b) if so, the reasons for non-implementation of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Out of the total approved outlay of Rs. 108 crores for the year 1979-80, a sum of about Rs. 54.26 crores remained unspent by Delhi Administration upto 31st January, 1980. However, a clear picture regarding utilisation of plan funds will emerge only after the end of the financial year.

(b) The Lt. Governor has constituted a Committee, comprising Shri R. S. Krishnan, formerly Finance Secretary, Delhi Administration and Smt. Ahluwalia, Chief Accounts Officer to inquire into the low percentage of utilisation of the fund.

Licence for manufacture of T.V. to a Large Company

1721. SHRI R. K. MHALGI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have issued a licence to a large company to manufacture and market T.V. sets under a well known foreign brand name;

(b) the name of the said company, how many T.V. sets the company is authorised to manufacture under the said licence per annum, and under what brand name;

(c) whether it is the policy of Government and also, the recommenda-

tions of Sondhi Committee to reserve the manufacture of T.V. sets for small scale sector; and

(d) the reasons for allowing the big concern to come in a field, which according to the proclaimed national policy has been earmarked mainly for small scale sector units?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b) No licence has been given recently to a large company for the manufacture of T.V. Sets. However, registration with Directorate General of Technical Development (DGTD) under the automatic registration scheme available to units exempted from the provisions of Industries (D&R) Act, has been given to M/s. Bush (India) Ltd., for the manufacture of 20,000 nos. of T.V. sets per year. This registration does not authorise the company to use any specific brand name.

(c) It is the policy of the Government to give preference to the small-scale sector whenever new capacity is to be created. The Sondhi Committee has recommended that the assembly of TV receivers costing less than Rs. 2000 per set, should be reserved for the small-scale sector.

(d) The reasons for giving registration to M/s Bush India Ltd. by DGTD is due to the fact that under the existing provision of exemption from Industrial Licensing, they are entitled to get such registration automatically.

Gifts to Indian Dignitaries Abroad

1722. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are keeping a record regarding the gifts given to the Indian dignitaries on their State visits abroad;

(b) whether all these gifts given to the Indian dignitaries are deposited with Government;